

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1252 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 27/03/2024, in W.P. No. 20603 of 2023 on the file of the High Court.

Between:

Adepu Devi, W/o: Mallesh, Aged 33 years, Occ: Household R/o H. No. 2100
Doulthabad Village and Mandal Siddipet District, Telangana State.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Panchayat Raj and Rural Development Department TS Secretariat BR Ambedkar Bhavan Saifabad Hyderabad, Telangana State.
2. The District Collector, Panchayat Wing Siddipet District, Telangana State.
3. The District Panchayat Officer, Siddipet District, Telangana State.
4. The Gram Panchayat Doulthabad, Rep by its Panchayat Secretary, Telangana State. Doulthabad Mandal Siddipet District TS
5. The Panchayat Secretary, Gram Panchayat Doulthabad Doulthabad Mandal Siddipet District TS

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of .191 days in filing of the instant appeal.

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend order dated 27/03/2024 passed in W. P. No. 20603 of 2023.

**Counsel for the Appellant: MS. KAMATAM RAJITHA, REPRESENTING FOR
SRI SNEHA BACHANABOINA**

**Counsel for the Respondent Nos.1 to 3: SRI P. ASHOK KUMAR,
AGP FOR PANCHAYAT RAJ RURAL DEVELOPMENT**

**Counsel for the Respondent Nos.4 and 5: SRI R. CHANDRA SHEKAR REDDY,
SC FOR PANCHAYAT**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1252 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Kamatam Rajitha, learned counsel representing Ms. Bachanaboina Sneha, learned counsel for the appellant.

Mr. P.Ashok Kumar, learned Assistant Government Pleader for the Panchayat Raj and Rural Development Department for the respondents No.1 to 3.

Mr. R.Chandra Shekar Reddy, learned Standing Counsel for the respondents No.4 and 5.

2. Learned counsel for the appellant submits that the directions contained in the order dated 27.03.2024 passed by the learned Single Judge in W.P.No.20603 of 2023 have been complied with and the compliance report has been filed on 29.11.2024.

3. In view of the aforesaid submission, the issue involved in the appeal does not survive for consideration.

4. Accordingly, the appeal is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-T. SRINIVAS
DEPUTY REGISTRAR
SECTION OFFICER

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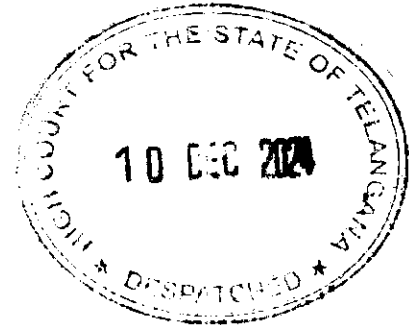
1. One CC to M/s. Sneha Bachanaboina, Advocate [OPUC]
2. Two CCs to GP for Panchayat Raj Rural Development, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Sri R. Chandra Shekar Reddy, SC [OPUC]
4. Two CD Copies

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BS



HIGH COURT

DATED:04/12/2024



JUDGMENT

WA.No.1252 of 2024

**DISMISSING THE WRIT APPEAL AS INFRUCTUOUS
WITHOUT COSTS.**

J
pena
09/12/2024